

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH**

- 1. IOIN FAO No. 5153 of 2010 IN FAO No. 5153 of 2010 &**
- 2. IOIN FAO No. 5756 of 2009 IN FAO No. 5756 of 2009**

1 & 2 Darshan Singh ..... Appellants  
V/s  
1 & 2 United India Insurance Co. and ors ..... Respondents

**Notice to:**

**Respondents:**

- 4/3. Shri Surinder Singh, House No. HE 1131, Phase-I, Mohali (Owner of truck No. CH-01-Q-3985) Second address House No. 1299, Sector 15-B, Chandigarh.**

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **10.04.2023(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 20th day of February, 2023.

*Ah*  
22/02/2023  
Superintendent (Judl.),  
For Registrar (Judicial)